

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 20 OF 2026**

IN THE MATTER OF:-

Venkatapati Raja Yenumala

.... Applicant

Versus

Union of India & Ors.

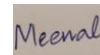
.... Respondents

Memo filed on behalf of Applicant in compliance of Order dated 11.02.2026

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2.	DOCUMENT 2: True Copy of Telugu Letter obtained by the applicant Under RTI along with the true translated copy indicating lack of approvals for the activity dated 07.03.2026	07.03.2026	4-7
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Filed by

Meenal

Harshini

KOTHAI MEENAL, M. HARSHINI
COUNSEL FOR APPLICANT

104, 1st floor, 14 School lane,
Bengali Market, New Delhi-110001
Mobile No. 9315626901

Dated: 04.04.2026



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE: KAKINADA

Plot No.2, IDA, Ramanayyapeta, Kakinada – 533005

Tele:0884-2374066, E-mail:rokkd-ee1@appcb.gov.in

Document No.1



S.C. No.KNSM/APPCB/RO:KKD/2026-

Dt:06.01.2026

SHOW CAUSE NOTICE

Sub: APPCB – RO, Kakinada – Environmental violations in connection with **blowout and fire incident due to gas leak at ONGC Well Mori-5**, Irusumanda (V), Malkipuram Mandal, Dr. B.R. Ambedkar Konaseema District on **05.01.2026** – Causing severe air pollution, environmental damage and public panic – **Operating without Consent to Establish (CTE) and Consent to Operate (CTO) – Show Cause Notice issued** – Reg.

Ref: 1. Media reports dated 05.01.2026 regarding fire incident due to gas leak at ONGC Well Mori-5.
 2. Inspection conducted by officials of APPCB, Regional Office, Kakinada on 05.01.2026.

WHEREAS M/s Oil and Natural Gas Corporation Limited (ONGC) is operating a production well namely **Mori-5** at Irusumanda Village, Malkipuram Mandal, Dr. B.R. Ambedkar Konaseema District, through its Production Enhancement Contract (PEC) operator **M/s Deep Industries Limited**.

WHEREAS blowout incident followed by ignition and fire was reported on 05.01.2026 at about 12:23 PM, during perforation/workover operations at the said Well, resulting in uncontrolled release of gas and subsequent fire due to pressure build-up.

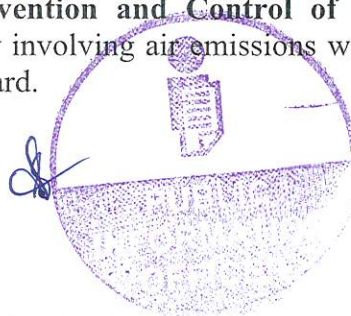
WHEREAS during inspection by the officials of APPCB on 05.01.2026, it was informed by Sri Bapuji Naik, GM (Production) – Asset HSE, ONGC, that the well had remained shut since 2018 and was handed over to the PEC operator in April 2025 for production enhancement activities.

WHEREAS the said blowout and fire incident has resulted in the following environmental and public health impacts:

- Emission of hydrocarbons, volatile organic compounds (VOCs) and other air pollutants into the atmosphere.
- Potential contamination of soil and surface/groundwater due to fallout and condensates.
- Possible adverse impacts on agricultural lands, ecology, livestock and public health;
- Creation of emergency-like conditions in nearby habitations;
- Panic, fear and disturbance among the local population.

WHEREAS, based on preliminary assessment, the incident constitutes prima facie violations of the following statutory provisions:

- Section 7 of the Environment (Protection) Act, 1986**, read with Rules framed thereunder, for causing discharge/emission of environmental pollutants in excess of prescribed standards.
- Section 21 of the Air (Prevention and Control of Pollution) Act, 1981**, for operating an industrial activity involving air emissions without obtaining Consent of the State Pollution Control Board.



- c) **Section 25 of the Water (Prevention and Control of Pollution) Act, 1974**, for establishment/operation of an industrial activity without prior consent of the State Pollution Control Board.

WHEREAS, as per records available with this office, no Consent to Establish (CTE) or Consent to Operate (CTO) has been obtained from APPCB for the said Well operations, despite the activity involving handling of hydrocarbons, pressurized gas, emissions and associated environmental risks.

WHEREAS, during inspection on 05.01.2026, the representatives of ONGC were directed to submit the following:

1. Detailed incident report indicating root cause analysis and chronological sequence of events leading to the blowout and fire.
2. Details of safety systems, SOPs and well-control measures adopted during perforation/workover operations.
3. Action Taken Report (ATR) on emergency response, fire-fighting measures, well control and present status of the well.
4. Preventive Action Plan with risk assessment and mitigation measures to prevent recurrence of such incidents.
5. Environmental monitoring data including ambient air quality, VOCs/hydrocarbons, soil quality, surface and groundwater quality during and after the incident.

In view of the above, you are hereby directed to **Show-cause** as to why action shall not be initiated against your facility including levy of environmental compensation and to issue direction of closure orders under section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof and under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof for causing environmental pollution in the interest of the Public Health and Environment. Your reply should reach within 15 days to this office failing which Board will initiate the action against your facility under relevant provisions of Air and Water Acts.

**ILAPANDA
SURYAKALA
ENVIRONMENTAL ENGINEER**

Digitally signed by
ILAPANDA SURYAKALA
Date: 2026.01.06 16:54:12
+05'30'

To

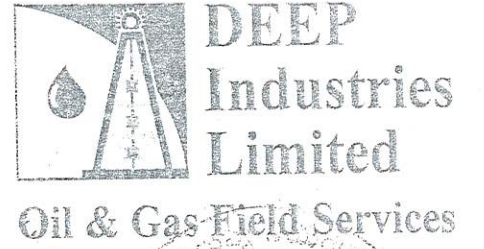
1. **The Asset Manager,
Oil and Natural Gas Corporation Ltd. (ONGC),
Gas Collecting Station (GCS), Mori,
Dr. B.R. Ambedkar Konaseema District**
2. **The Authorized Signatory,
M/s Deep Industries Limited,
(PEC Operator – Mori Field),
Dr. B.R. Ambedkar Konaseema District**



Encl : 1) Photographs of blowout and 2) Media Reports

- Copy submitted to the PA to Chairman, AP Pollution Control Board, Vijayawada for kind information.
- Copy submitted to the PA to Member Secretary, AP Pollution Control Board, Vijayawada for kind information.
- Copy submitted to the Chief Environmental Engineer, APPCB, Board Office, Vijayawada for favour of kind information and for taking necessary action
- Copy submitted to the Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam for favour of kind information and for taking necessary action.

Date: 21.01.2026



To,
The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office: Kakinada,
Plot No.2, IDA, Ramanayyapeta,
Kakinada – 533005.
e-mail: rokkd-eel@appcb.gov.in



Kind Attn.: Ms. Ilapanda Suryakala, Environmental Engineer

Subject: Acknowledgement of receipt of Show Cause Notice dated 06.01.2026 –
Mori-05 Well Incident

Reference: Show Cause Notice No.: KNSM/APP/RO: KKD/2026-295 dated
06.01.2026.

Madam,

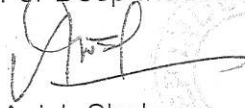
This is with reference to the Show Cause Notice dated 06 January 2026 issued by the Andhra Pradesh Pollution Control Board in connection with the incident at Mori-05 well site.

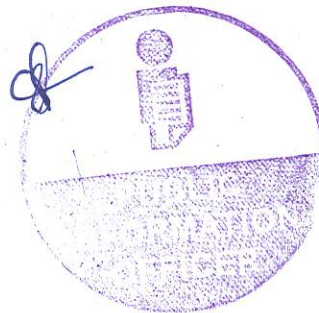
We wish to inform you that the above Show Cause Notice has been received by our representative at Kakinada on 20th January 2026.

We respectfully acknowledge receipt of the said notice and submit that we shall be furnishing our detailed response to the Show Cause Notice within fifteen (15) days from the date of receipt, after due examination of the contents and compilation of relevant information.

We assure the Hon'ble Board of our full cooperation in the matter.

Thanking you,
Yours faithfully,
For Deep Industries Limited


Anish Shah
Authorised Signatory



DEEP INDUSTRIES LIMITED
Regd. Off.: 12A & 14 Abhishree Corporate Park, Ambli Bopal Road, Ambli,
Ahmedabad - 380058 • Tel: +91 2717 298510 • Fax: +91 2717 298520
Email: info@deepindustries.com Website: www.deepindustries.com
CIN: L14292GJ2006PLC049371





ఆంధ్ర ప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయము

ప్లాట్ నెం. 2, ఐ డి ఏ, రమణయ్యపేట, కాకినాడ



లేఖ నం. / ఏపీపీసీబీ / ఆర్.ఓ: కె కె డి / Q-1/3054/2026- 408

దీ.07.03.2026

వారికి

శ్రీ యేనుముల వెంకటపతి రాజ్ గారు

డో.నం: 2-232, కేసవదాసుపాలెం (వి)

సఖినేటిపల్లి (మ)

డా. బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా - 533252.

అయ్యా,

విషయం: సమాచార హక్కు చట్టం, 2005 - శ్రీ యేనుముల వెంకటపతి రాజ్ గారు, డో.నం: 2-232, కేసవదాసుపాలెం (వి), సఖినేటిపల్లి (మ), డా. బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా - విషయం - గురించి.

సూచిక: మీ యొక్క దరఖాస్తు ఈ కార్యాలయమునకు అందిన తేదీ:20.02.2026.

సమాచార హక్కు చట్టం, 2005 ద్వారా మీరు కోరిన సమాచారం, క్రిందివిధంగా ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయం, కాకినాడ జిల్లా కార్యాలయ రికార్డుల ప్రకారం అందుబాటులో ఉన్న మేరకు ప్రతి పేజీను ద్రువీకరించి జతపరచడమైనది.

Point No.1.	M/s. ONGC మరియు M/s. Deep Industries మధ్య జరిగిన Production Enhancement Agreement కు సంబంధించి, M/s. ONGC వారు సమర్పించిన Production Enhancement Operations in Mature Fields Agreement కు సంబంధించిన ప్రతుల వివరాలు జతపరచడమైనవి. M/s. Deep Industries వారు APPCB, Regional Office, Kakinada నుండి అనుమతులు పొందిన విషయానికి సంబంధించి ఈ కార్యాలయ రికార్డుల ప్రకారం ప్రస్తుతం ఎటువంటి సమాచారం అందుబాటులో లేదు.
Point No.2.	ONGC Mori-5, Irusumanda (V), Malikipuram (M), Dr. B.R. Ambedkar Konaseema District వద్ద జరిగిన blowout / gas leak ఘటన అనంతరం ONGC Mori-5 మరియు M/s. Deep Industries కు ఈ కార్యాలయం జారీ చేసిన Show Cause Notice మరియు సంస్థ సమర్పించిన సమాధానానికి సంబంధించిన ప్రతులు జతపరచడమైనవి.

Point No.3.	M/s. Deep Industries వారు Dr. B.R. Ambedkar Konaseema జిల్లాలో నిర్వహిస్తున్న Oil Rig works కు సంబంధించి ఈ కార్యాలయ రికార్డుల ప్రకారం ప్రస్తుతం ఎటువంటి సమాచారం అందుబాటులో లేదు.
Point No.4.	ONGC Mori-5, Irusumanda (V), Malikipuram (M), Dr. B.R. Ambedkar Konaseema District వద్ద సేకరించిన గాలి, నీరు మరియు నేల నమూనాల ల్యాబ్ పరీక్షా నివేదికలకు సంబంధించిన ప్రతుల వివరాలు జతపరచడమైనవి.

అదేవిధంగా, మీ RTI దరఖాస్తుకు సంబంధించి ఫీజు రూపంలో రూ.10/- కోసం D.D. No.813193, dated 16.02.2026 ను "Accounts Officer ONGC Rajahmundry" పేరుతో సమర్పించినారు. అయితే, ఈ కార్యాలయానికి "Accounts Officer ONGC Rajahmundry" పేరుతో ప్రత్యేక బ్యాంకు ఖాతా లేనందున, మీరు సమర్పించిన డిమాండ్ డ్రాఫ్ట్ ను తిరిగి పంపడమైనది.

Encl:

1. Original D.D. No.813193, dated 16.02.2026.



పౌరసమాచార అధికారి

ప్రాంతీయకార్యాలయము, కాకినాడ

Andhra Pradesh Pollution Control Board
Regional Office
Plot No. 2, IDA, Ramanayyapet, Kakinada

D.07.03.2026

Sri Yenumula Venkatapathi Raj

Do.No.: 2-232, Kesavadasupalem (V)

Sakhinetipalli (M)

Dr. B.R. Ambedkar Konaseema District- 533252.

Sir,

Subject: Right to Information Act, 2005 - Sri Yenumula Venkatapathi Raj Garu,
Do.No: 2-232, Kesavadasupalem (V), Sakhinetipalli (M), Dr. B.R. Ambedkar
Konaseema District -Subject - Regarding.

Indicator: The date of receipt of your application by this office is: 20.02.2026.

The information requested by you under the Right to Information Act, 2005 is enclosed with each page verified to the extent available as per the records of the Andhra Pradesh Pollution Control Board, Regional Office, Kakinada District Office as follows.

Point No.1.	M/s. ONGC 2 M/s. Deep Industries Production Enhancement Agreement & , M/S. ONGC 5 2 Production Enhancement Operations in Mature Fields Agreement related copies are attached. M/s. Deep Industries 5 APPCB, Regional Office, Kakinada No information is currently available as per the records of this office regarding the matter of obtaining permissions.
Point No.2.	ONGC Mori-5, Irusumanda (V), Malikipuram (M), Dr. B.R. Ambedkar Konaseema District 2 w blowout / gas leak Mori-5 2 M/s. Deep Industries ONGC Show Cause Notice and copies of the reply submitted by the company are enclosed.

Point No.3.	No information is currently available as per the records of this office regarding the Oil Rig works being run by M/s. Deep Industries 5 Dr. B.R. Ambedkar Koraseema.
Point No.4.	Copies of lab test reports of air, water and soil samples collected at ONGC Mori-5, Irusumanda (V), Malikipuram (M), Dr. B.R. Ambedkar Konaseema District are attached.

Similarly, D.D. No.813193, dated 16.02.2026 2 "Accounts Officer ONCC Rajahmundry" 10 has been submitted for Rs.10/- as fee in respect of your RTI application. However, since this office does not have a separate bank account in the name of "Accounts Officer ONGC Rajahmundry", the demand draft submitted by you has been returned.

Included:

1. Original D.D. No.813193, dated 16.02.2026.

Citizen Information Officer
Regional Office, Kakinada



ANALYSIS REPORT

Report No : VSP202601-208

Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada

Sample source /Address : Water sample collected from Irusumanda (V), Malikipuram (M),
Dr.B.R.Ambedkar Konaseema District.

Sample Code No.

VSP202601-208

Sample description

Water sample collected from Open well at Irusumanda (V), Malikipuram (M),
Dr.B.R.Ambedkar Konaseema District GPS Location (16.425298N, 81.849840E)

Sample group/Discipline : Environment & Pollution / waste water

Sample collected on : 08.01.2026

Sample collected by : Analyst (OS), RO, Kakinada

Sample quantity : 1 Litre in Plastic Cans

Report issued on : 03.02.2026

Sample received on : 09.01.2026

Purpose of sampling : General

Sample Conditions : Fit for analysis

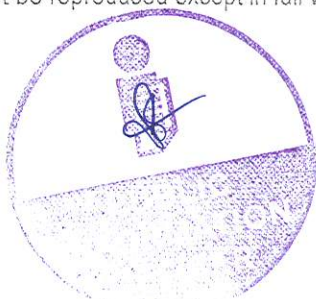
Page No : 1 of 2

It is to certify that the aforementioned samples were analyzed from 09.01.2025 to 03.02.2026 and declare the analysis results as follows:

S.No.	Parameter	Unit	Result	Test Method [APHA (24 th Edition)]
1.	pH @ 25°C	--	7.41	4500-H+B
2.	Electrical Conductivity	µS/cm	1072	2510- B
3.	Total Dissolved Solids (at 180°C)	mg/L	680	2540- C
4.	Chloride (as Cl ⁻)	mg/L	99.0	4500- Cl- B
5.	Total Hardness (as CaCO ₃)	mg/L	396	2340- C
6.	Total Alkalinity (as CaCO ₃)	mg/L	420	2320- B
7.	Ortho Phosphate (as PO ₄ ³⁻)	mg/L	0.88	4500- P D
8.	Sulphate (as SO ₄ ²⁻)	mg/L	40.7	4500- SO ₄ ²⁻ E
9.	Fluoride (as F ⁻)	mg/L	<0.2	4500-F-D
10.	Nitrate Nitrogen (as NO ₃ -N)	mg/L	17.2	4500-NO ₃ - B
11.	Nitrite Nitrogen (as NO ₂ -N)	mg/L	<0.3	4500-NO ₂ - B
12.	Ammonical Nitrogen (as NH ₃ -N)	mg/L	<0.4	4500-NH ₃ - F
13.	Calcium (as CaCO ₃)	mg/L	212	3500- Ca-B
14.	Magnesium (as CaCO ₃)	mg/L	184	3500-Mg-B
15.	Sodium (as Na)	mg/L	102	3500- Na B
16.	Potassium (as K)	mg/L	3.2	3500- K B

Note: 1. Result is related to sample as received and tested.

2. This report shall not be reproduced except in full without the prior approval of Laboratory.



*** END OF THE REPORT ***

Authorized Signatory

STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 - 2719380/481



Form No: APPCB/ZL/VSP/CI.7.8/FM38 C

ANALYSIS REPORT

Report No : VSPS202601-002 to 005

Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada

Sample source /Address : Soil samples collected near Blowout area of ONGC Well, Lakkavaram Village, Dr.B.R.Ambedkar Konaseema District.

Sample Code No. Sample description

VSPS202601-002 : Soil sample collected near (Western side) the Blowout well (14.4276, 81.8514)

VSPS202601-003 : Soil sample collected from the effected filed adjacent to the Blowout well (Eastern side) (16.4277, 81.8524)

VSPS202601-004 : Soil sample collected from the unaffected filed near the Blowout well (Eastern side) (16.4271, 81.8526)

VSPS202601-005 : Soil sample collected near Sachivalayam, Lakkavaram Village (16.4253, 81.8502)

Sample collected on : 07.01.2026 Sample received on : 08.01.2026

Sample collected by : SEE & SES,ZO, Visakhapatnam Purpose of sampling : Expert Committee

Sample quantity : 1 Kg in Polythene Cover Sample Conditions : Fit for analysis

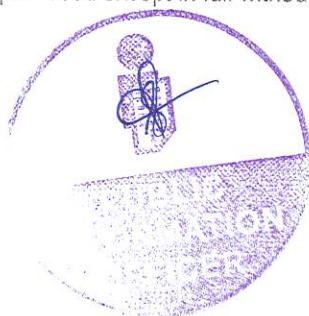
Report issued on : 03.02.2026 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 08.01.2026 to 03.02.2026 and declare the analysis results as follows:

S.No.	Parameter	Units	SAMPLE CODE			
			002	003	004	005
			Result			
1.	Physical State	Visual Observation	Solid	Solid	Solid	Solid
2.	Colour		Brown	Dark Brown	Dark Brown	Brown
3.	pH (1: 5 Ratio)	--	7.52	7.51	7.72	7.57
4.	Electrical Conductivity (1: 5 Ratio)	µS/cm	2050	764	295	135
5.	% Organic Carbon	%	0.48	1.84	0.97	0.37

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.



Authorized Signatory

(R. VEERENDRA KUMAR)
STATE BOARD ANALYST

Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam.

END OF THE REPORT



Form No: APPCB/ZL/VSP/CI.7.8/FM38

ANALYSIS REPORT

Report No : VSP202601-103 to 105

Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada

Sample source / Address : Waste water samples collected near Blowout area of ONGC Well,
Lakkavaram Village, Dr.B.R.Ambedkar Konaseema District.

Sample Code No. Sample description

VSP202601-103 : Sample collecte from pond adjacent (Western side) to the Blowout well (16.4276,
81.8515)

VSP202601-104 : Sample collecte from the effected field adjacent to the Blowout well (Eastern side)
(16.4277, 81.8524)

VSP202601-105 : Sample collecte from the unaffected field near the Blowout well (Eastern side)
(16.4271, 81.8526)

Sample group/Discipline : Environment & Pollution / waste water

Sample collected on : 07.01.2026 Sample received on : 08.01.2026

Sample collected by : SEE & SES,ZO,
Visakhapatnam Purpose of sampling : Expert Committee
Visit

Sample quantity & number : 1 Litre in Plastic Can (2 No.s) Sample Conditions : Fit for analysis

Report issued on : 13.01.2026 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 09.01.2026 to 13.01.2026 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE			Test Method [APHA (24 th Edition)]
			103	104	105	
			Result			
1.	pH @ 25°C	--	7.51	7.50	7.80	4500-H+B
2.	Electrical Conductivity	µS/cm	1060	2480	378	2510- B
3.	Total Suspended Solids (at 105°C)	mg/L	34	>1000	12	2540-D
4.	Total Dissolved Solids (at 180°C)	mg/L	712	1648	264	2540- C
5.	Chemical Oxygen Demand	mg/L	52	256	16	5220-B
6.	Biochemical Oxygen Demand	mg/L	14	62	2.8	IS:3025 (Part 44)

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.



Authorized Signatory

(R. VEERENDRA KUMAR)
STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam



AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Report No : VSPA202601-040 & 041
Customer Name : Regional Office, Kakinada
Sample source / Address : Blowout area of ONGC well,
Irusumanda (V), Maliki Puram(M), Dr.B.R. Ambedkar Kona Seema district.
Sample Code No. : Sample description/Location
VSPA202601-040 : On the terrace of Irusumanda Grama Sachivalayam, Irusumanda(V), Malikipuram(M),
Dr.B.R.Ambedkar Konaseema district. (05.01.2026 (10:00PM) to 06.01.2026 (10:00PM)
VSPA202601-041 : On the terrace of Irusumanda Grama Sachivalayam, Irusumanda(V), Malikipuram(M),
Dr.B.R.Ambedkar Konaseema district. (06.01.2026 (10:00PM) to 07.01.2026 (10:00PM)
Sample Group : Atmospheric Pollution/Ambient Air
Monitoring conducted on : 05.01.2026 to 07.01.2026 - 2 days
Monitoring conducted by : Analyst (OS), Regional office, Kakinada
Sample received on : 09.01.2026
Sample quantity : Filter Paper -6 No's Sample Conditions : Intact and fit for analysis
Absorbing solutions- 36 No's
Report issued on : 13.01.2026 Page No : 1 of 1

This is to certify that the aforementioned sample was analyzed from 09.01.2026 to 13.01.2026 and declare the analysis results as follows:

S.No.	Parameter	Sample Code		Test Method
		VSPA202601-040	VSPA202601-041	
		Results in µg/m³(24 Hrs. Average)		
1	PM ₁₀	161	94	IS:5182(part23)
2	SO ₂	12	9	IS:5182 (Part 2/Section 1)
3	NO ₂	16	11	IS:5182 (Part 6)
4	NH ₃	89	53	IS:5182 (Part 25)

- Note: 1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.



Authorized Signatory

13/01/26

(R. VEERENDRA KUMAR)

STATE BOARD ANALYST

Senior Environmental Scientist,

Zonal Laboratory, Visakhapatnam

END OF THE REPORT



CONTRACT AGREEMENT

between

Oil and Natural Gas Corporation Limited

and

Deep Industries Limited, Ahmedabad

**Production Enhancement Operations in
Mature Fields.**

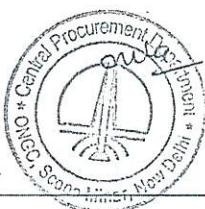
Contract Area No.

ONGC /PEC/2023/CA-16/PONAMANDA

Central Procurement Department,

8th Floor, ONGC Ltd, Scope Minar,

Laxmi Nagar, New Delhi-110092.



0



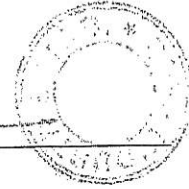
Signed for and on behalf of:
**Oil and Natural Gas Corporation
Limited**
by a duly authorized representative:

only from
17.01.2023
मनोज कुमार अग्रवाल / Manoj Kumar Agrawal
मुख्य महाप्रबंधक (अग्रवाल) / Chief General Manager (Proc.)
Central Procurement Department
ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड
Oil and Natural Gas Corporation Ltd.
इकोन मीनार, दिल्ली-110092 / Scope Minar, Delhi-110092

Manoj Kumar Agrawal
CGM(P)-Head CMPG

Signed for and on behalf of:
Deep Industries Limited
by a duly authorized representative:

Anish Shah



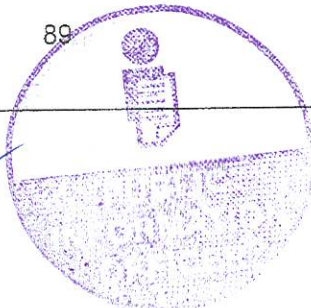
Anish Shah
Deputy General Manager (Marketing)

Signature of the Witness:

S. P. Pandey
(S. P. Pandey)

Signature of the Witness:

Santosh Saxena
(Santosh Saxena)



Whereas:

1. Owner has awarded the contract area no ONGC/PEC/2023/CA-16/PONAMANDA in e-tender no. ZNSBC23008 to Contractor vide NOA no. DL/ONS/CORP-MM/2023/ PECIII/1239633/CA-16/PONAMANDA, dated 06th Sept 2024. for the following fields of Rajahmundry Asset, which is annexed herewith as Annexure-(A);

Contract Area Sl No.	Contract Area	No of Fields	Field(s)	Asset / Workcentre of ONGC
CA-16	ONGC/PEC/2023/CA-16/PONAMANDA	8	Adivipalem, Elamanchili, Razole, Kammapalem, Geddnapalli + TVAA, Mori, Ponamanda + Penumadam, Endamuru	Rajahmundry

2. the Parties are desirous to execute the Contract Area specific 'agreement on the methodology of Measurement of Petroleum' in accordance with Article 8 of Production Enhancement Contract-III (PEC-III), which shall be appended as part of the Contract (to be signed between parties in accordance with NOA dated 06.09.2024). However, in case any disagreement arises out of this agreement, then the terms and conditions of the main contract (PEC-III) shall prevail."
3. Petroleum used for internal consumption, Petroleum Operations, flared, saved and sold from the Contract Area shall be measured for the volume, weight, energy value and quality by such methods and appliances which are generally accepted and customarily used in Good International Petroleum Industry Practices.
4. the Parties may, at all reasonable times, inspect and test the appliances operated by the other Party, used for measuring the volume, weight, energy value and determining the quality of Petroleum, provided that any such inspection or testing shall be carried out in such a manner so as not to unduly interfere with Petroleum Operations and may at any time be at variance with accuracy levels mutually agreed between the Parties.
5. the Parties shall mutually agree on the following aspects related to the measurement and in accordance with the Good International Petroleum Industry Practices and which are being followed by Owner:
 - a) The point or points at which the Petroleum shall be delivered
 - b) The point or points at which Petroleum shall be measured
 - c) The frequency of inspections, accuracy level and testing of measurement appliances and relevant procedures relating thereto;
 - d) The consequences of a determination of an error in measurement;



JAYANT KUMAR
GEM (P), Surface Manager
Rajahmundry Asset

95





Office of Executive Director-Asset Manager-Rajahmundry
कार्यकारी निदेशक कार्यालय- परिसंपत्ति प्रबंधक – राजमहेंद्री

No: RJY/AM/Mori#5/2025-26/27_1

Date: 10.01.2026

Office Order

Subject: Constitution of Committee for Investigation of Uncontrolled Gas leak at Mori well no #5

A committee of following officers is hereby constituted to inquire into Incident occurred at Mori well no #5 on 05.01.2026.

Sl. No	CPF	NAME	DESIGNATION
1	71983	VINOD KANOBAJI ZILE	GGM(Drilling)
2	71472	NAVEED IQBAL	CGM(Production)
3	73262	ND Rukmangadan	CGM(D)
4	82269	SUJIT MITRA	CGM(Reservoir)

The following are the Terms of Reference of the Committee:

1. Identify the root cause of the incident
2. Identify lapses, if any. Responsibility for the lapses should be clearly recorded in the report. In case no one is held accountable, the same should be recorded with due justification in the report.
3. Suggest remedial measures and preventive measures to be adopted to prevent similar incidents in future.

Inquiry to be conducted as per guidelines in the Office Order No CHSE/Accident/ Incident Reporting Matrix/ 2022-23 by CHSE dated 31.03.2023

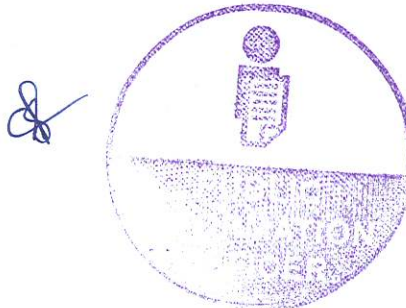
Committee shall submit the report to the undersigned within 7 days of this Order.

SANTANU DAS Digitally signed by SANTANU DAS
Date: 2026.01.10 21:27:31 +05'30'

(Santanu Das)
ED-Asset Manager
Rajahmundry Asset

Distribution To:

1. Committee Members
2. EO- Director (P)
3. EO- Director (T & FS)
4. ED-AM-EOA & HPHT Asset
5. ED-CHSE
6. Office Copy





ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड
Oil and Natural Gas Corporation Limited

16 गमित स्वास्थ्य, संरक्षा एवं पर्यावरण
तीसरी मंजिल, टॉवर- ए, दीनदयाल ऊर्जा भवन
5- नेल्सन मंडेला मार्ग, वसंत कुंज, नई दिल्ली – 110070
Corporate Health, Safety and Environment
03rd Floor, Tower- A, Deendayal Urja Bhawan
5- Nelson Mandela Marg, Vasant Kunj, New Delhi-
110070
+91-11-26753148 | chse@ongc.co.in

Ref No. CHSE/Office Order (1)/ INQUIRY/Blowout Rajahmundry/2025-26

Date: 6th January 2026

Office Order

A committee was constituted vide reference no CHSE/Office Order/ INQUIRY/Blowout Rajahmundry/2025-26 dated 6th January 2026 to inquire into the incident of uncontrolled gas leakage occurred after perforation during workover operation and subsequently caught fire at well Mori#5, Rajahmundry on 5th January, 2026. A copy of order is annexed as Annexure-1.

In place of Sh. Rajnish Kumar Shenmar, CGM(Geophy-Wells), CPF-78427, Mehsana logging Services, M-9558529944, the following officer is included in the committee:

Mr. Augustine Manju, GM(Geophy-W), CPF- 82262, Head Logg. Opr Mumbai, # 9558529944

The Terms of Reference (ToR) for the committee shall be as specified in the attached office order.

The committee shall submit the report to this office within fifteen days.

PAWAN
KUMAR
JALUTHARIA

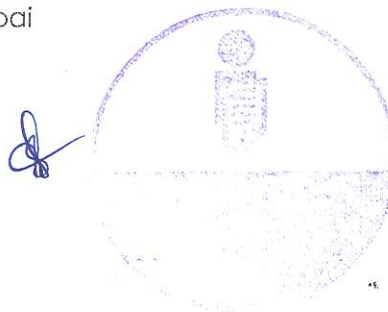
Pawan Kumar Jalutharia
GGM-Head Corporate HSE

Distribution:

All Committee Members

Copy for kind information to:

1. Chairman & CEO
2. Director (Production)
3. Director (T&FS)
4. Chief Corporate Drilling Services, Mumbai.
5. ED-Asset Manager, Rajahmundry
6. ED- Asset Manager, Mehsana
7. GGM-Asset Manager, Ankleshwar
8. GGM-Chief Logging Services, Mumbai





ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड
Oil and Natural Gas Corporation Limited

17

निगमित स्वास्थ्य, संरक्षा एवं पर्यावरण
तीसरी मंजिल, टॉवर- ए, दीनदयाल उर्जा भवन
5- नेल्सन मंडेला मार्ग, वसंत कुंज, नई दिल्ली - 110070
Corporate Health, Safety and Environment
03rd Floor, Tower- A, Deendayal Urja Bhawan
5- Nelson Mandela Marg, Vasant Kunj, New Delhi-110070
+91-11-26753148 | chse@ongc.co.in

Ref No. CHSE/Office Order/ INQUIRY/Blowout Rajahmundry/2025-26
Date: 6th January 2026

Office Order

An incident of uncontrolled gas leakage occurred after perforation during workover operation and subsequently caught fire at well Mori#5, Rajahmundry on 5th January, 2026.

A committee consisting of following officers is hereby constituted to inquire into the incident:

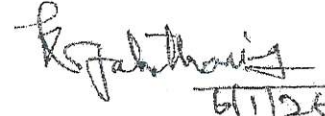
1. Rajnish Kr. Shenmar, CGM(Geophy-W), CPF No-78427, Mehsana Logg. Ser, # 9558529944
2. Apurba Das GM(P), CPF No - 81709, Well Completion & Testing, Ankleshwar, #9969227171
3. Ajay Kr. Goel, DGM(D), CPF No - 71821, HSE, DS Mumbai, # 9435744542

The terms of reference of inquiry are:

1. To inquire into the cause of the accident.
2. To suggest remedial measures to avoid such recurrences.
3. To fix the responsibility of the lapses, if any.

The applicable clauses of guidelines for accident investigation issued vide office order no. CHSE/Accident/Incident Reporting Matrix/2022-23 Dated 31st March 2023 needs to be followed, copy of relevant pages is attached as **Attachment-I** for ready reference.

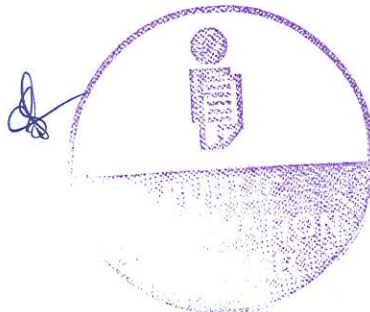
The committee shall submit the report to this office within fifteen days.


6/1/26
Pawan Kumar Jalutharia
ED-Chief CHSE, New Delhi

All Committee Members

Copy for kind information to:

1. Chairman & CEO
2. Director (Production)
3. Director (T&FS)
4. Chief Corporate Drilling Services, Mumbai.
5. Asset Manager, Mehsana
6. Asset Manager, Ankleshwar



Do .No ONGC/APPCB/Mori-5/2025-26/11

Date: January 16, 2026

Sub: Reply to the SC No KNSM/APPCB/RO:KKD/2026 -295 dated 06.01.2026

Ref: 1. Production Enhancement Contract of ONGC with M/s Deep Industries Ltd
2. Office Order on constitution of Inquiry Committees

Dear Madam,

To improve recoveries and enhance production from its small and marginal fields, ONGC, through an International bidding process, awarded a Production Enhancement Contract (PEG) to M/S Deep Industries Limited (**Annexure-I**). The contractor was to infuse capital and bring in required technologies and expertise for enhancement of production from such fields. The contract agreement, which is for a period of 15 years, was signed between the parties on 17.01.2025.

M/S Deep Industries Ltd. (DIL) had subsequently assigned this contract to its 100% subsidiary M/s Deep Exploratory Services Pvt. Ltd. (DESPL). M/s DESPL deployed the workover rig, DR#11 at MORI#5 well site for production enhancement through zone transfer as part of their work programme.

On 05.01.2026, an incident of uncontrolled gas leakage, followed by fire, was reported at 12:00 hrs and 12:50 hrs respectively at well MORI#5 well after perforation operation which was being carried out by the logging unit outsourced by M/s DESPL. Immediately after the perforation a kick was observed in the well and, as informed by the operator, the Blow Out Preventor (BOP) was closed. However, after the closure of BOP, sudden leakage of gas was observed from the flange area of the BOP and well head. The gas leakage ultimately became uncontrollable due to which complete evacuation of crew was carried out for safety.

ONGC was informed of the situation at 12:23 hrs. ONGC, as a responsible corporate entity, immediately responded to the situation and mobilized all its resources and equipment along with the Regional Crisis Management Team (RCMT). The Disaster Management Plan of Rajahmundry Asset, which clearly delineates the responsibilities and actions by different agencies, was promptly operationalized, area was cordoned off and local habitants in the vicinity of the well site were evacuated to safer locations. The following immediate actions were taken by ONGC to mitigate to crisis:

1. Asset Manager, Rajahmundry Asset ONGC immediately shared the information with DC Konaseema district.
2. Information was also shared by the Asset Manager to the Director(P) and Director (T&FS) of ONGC.
3. Regional Crisis Management Team (RCMT) at the Asset, was mobilized on the same day and it took complete charge of the operations. All RCMT equipment for blow out control were also mobilized immediately.
4. ONGC Fire Services team was deputed at the site of incident immediately. Fire tenders from both ONGC Fire Stations and State Fire Services, totalling around eight numbers,

were deployed along with additional three trailer mounted pumps on the same evening and cooling operations were started.

5. ONGC Security team was deployed immediately for cordoning off the area and to ensure safety of the local people living in the immediate vicinity of the site.
6. Senior officers and Asset Manager rushed to the spot to coordinate the operations.
7. The Corporate Crisis Management Team from Vadodara was also summoned and it reached the location the next day i.e, 06.01.2026.
8. Emergency Control Rooms were set up at the field location (Kesanapalli GGS), at ONGC Base Office Rajahmundry and also at ONGC Corporate Office at Delhi for effective coordination and response. Regular communication channel was available between different agencies including the District Administration, MoPNG, DGH and ONGCs Corporate Office at Delhi.
9. ONGC Director (Technical & Field Services) rushed to the incident site from Delhi on 06.01.2026 and personally supervised all operations till the well was capped successfully.
10. For monitoring the environmental impact of the incident, ONGC promptly engaged an NABL accredited agency for monitoring the air, water and noise quality parameters in the area. The equipment and resources were deployed from the very next day of the incident. Reports of these findings shall be shared with APPCB on receipt.
11. Some of the equipment and resources were also airlifted from the northeastern part of the country on priority. Foreign experts on well control, from M/s Wild Well Control, USA, were also mobilized to ensure that the best expertise is deployed to control the situation in shortest possible time.
12. The Crisis Management Team of ONGC with meticulous planning and execution **could successfully cap the well on 10.01.2026** in a record time of 5 days. Well was subsequently killed with 1.65 sp gr gel polymer mud.

As brought out in the pre-pages, this unfortunate incident was an outcome of operations being carried out by the PEC contractor, M/s M/s Deep Exploratory Services Pvt. Ltd. (DESPL), who had been handed over the entire MORI field for production enhancement. They had complete authority and freedom to carry out any petroleum operation including but not limited to drilling, workover, logging and other well services operations. The contract conditions had adequate safeguards to ensure that the contractor had complete accountability and responsibility for ensuring the safety of operations and environmental safeguards. Some of the relevant clauses from the contract in support of the above claim are hereby reproduced:

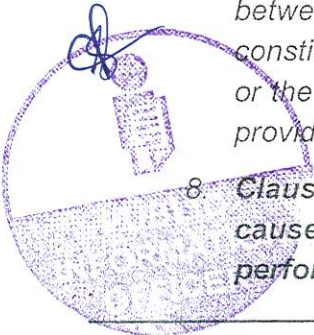
Quote:

1. **Clause 'G':** *The Contractor has represented that it is a company that has specific knowledge and expertise to operate petroleum fields safely and efficiently. The Contractor has represented that it has requisite experience in enhancing petroleum*



recovery from mature oil and gas fields and accordingly, it has been selected by the Owner for the conclusion of this Contract".

2. **Clause 4.2.1** Except as otherwise expressly provided in this Contract, the Contractor shall conduct all Petroleum Operations at its **sole risk, cost and expense** and provide all funds necessary for the conduct of Petroleum Operations in such manner to ensure the Baseline Production and Incremental Production from the Contract Area as committed under the Bid Document.
3. **Clause 4.2.2** The Contractor shall infuse appropriate technology for Petroleum Operations. Such technology may include drilling, logging, side-track wells, artificial lift, hydraulic fracking, infill drilling, work overs, well interventions, EOR/IOR technology, reservoir management and any other production enhancement technology as may be required.
4. **Clause 4.2.3** The Contractor shall conduct all Petroleum Operations in the Contract Area with all diligence, expeditiously, efficiently and in a **safe and workmanlike manner** at all times **complying with Laws and Good International Petroleum Industry Practices (GIPIP)**.
5. **Clause 4.2.7** The Contractor, for the preparation and implementation of the Work Programme and in the conduct of Petroleum Operations, shall follow **Good International Petroleum Industry Practices** with such degree of diligence and prudence as reasonably and ordinarily exercised by experienced parties engaged in a similar activity.
6. **Clause 4.2.12** The Contractor shall appoint a Manager, who shall be **responsible for safety and environment protection** during the Contract Period, as may be required under the Law with intimation to the Owner. Further, the Contractor shall strictly **adhere to the safety and environmental norms** as required by the Authority and Law for the Contract Area, during the Contract Period.
7. **Clause 4.2.16** The Contractor shall be **solely responsible for acquiring all approvals, statutory compliances** such as essentiality certificates against equipment or materials, permits, consents, authorizations, visas, work permits, licenses, Right of Way (RoW), Right of Use (RoU), easement, surface rights, Environmental Clearances (EC), Forest Clearance and security protection, required under this Contract, at its cost and expense. The Owner may provide necessary reasonable assistance to the Contractor for the purposes of this Article. It is understood between the Parties that the assistance by the Owner shall not in any manner constitute an obligation on the Owner. In case the Owner has already obtained the EC or the same is readily available with the Owner, the Owner may at its sole discretion provide the EC in favour of the Contractor.
8. **Clause 16.1** Owner and the Contractor recognize that Petroleum Operations may cause some impact on the environment in the Contract Area. Accordingly, in performance of this Contract, the Contractor shall conduct its Petroleum



Operations in accordance with applicable Laws having due regard to concerns with respect to protection of the environment and conservation of natural resources and shall in particular;

a) Employ GIPIP and standards including advanced techniques, practices and methods of operation for the prevention of Environmental Damage in conducting its Petroleum Operations;

b) Take necessary and adequate steps to:

i. Prevent Environmental Damage and, where some adverse impact on the environment is unavoidable, to minimize such damage and the consequential effect thereof on property and people.

ii. Ensure adequate compensation for injury to persons or damage to property caused by the effect of Petroleum Operations.

iii. Comply with the requirements of applicable laws and the reasonable requirements of ONGC from time to time.

9. Clause 16.2 If the Contractor fails to comply with the provisions of Article 16.1(b)(i) or contravenes any Law, and such failure or contravention results in any Environmental Damage, the Contractor shall forthwith take all necessary and reasonable measures to remedy the failure and the effects thereof.

10. Clause 16.10

a) The Contractor shall, prior to conducting any drilling activities, prepare and inform ONGC about contingency plans for dealing with oil spills, fires, accidents and emergencies, designed to achieve rapid and collective emergency response. In the event of an emergency, accident, oil spill or fire arising from Petroleum Operations affecting the environment, the Contractor shall forthwith notify ONGC and shall promptly implement the relevant contingency plan and perform such Site Restoration as may be necessary in accordance with Good International Petroleum Industry Practices.

b) In the event of any other emergency or accident arising from the Petroleum Operations affecting the environment, the Contractor shall take such action as may be prudent and necessary in accordance with Good International Petroleum Industry Practice and Law in such circumstances.

11. Clause 16.15 The obligations and liability of the Contractor for the environment hereunder shall be limited to damage to the environment which:

a) Occurs after the commencement of operations by Contractor till contract termination / expiry.

b) Results from an act or omission of the Contractor and or its sub-contractor.



12. **Clause 16.20** *The Contractor shall follow and strictly adhere to safety and environmental norms as laid down by different Authority(ies) (OISD / DGMS, Pollution Control Boards etc.) for the mining lease area.*

Unquote:

As is evident from the events, the unfortunate blowout situation has arisen entirely during the operations by the PEC contractor, M/s DSPL, and Prima facie due to gross negligence on their part. It is our submission that APPCB should take cognizance of the fact that even though the said operations were the responsibility of the contractor, and were being done entirely under its supervision and control, ONGC due to its prompt response could control the blow out in a record time of five days in a safe and controlled manner.

An inquiry committee has been set up by ONGC Rajahmundry Asset, and another independent committee has also been formed by the corporate office ONGC to investigate the root cause of the incident and suggest suitable remedial measures to avoid recurrence of similar incidents in future (**refer Annexure-II**). Teams from OISD and DGMS have also visited the site to conduct independent inquiries. Root cause of the incident and recommendations of the inquiry committees shall be shared with APPCB post conclusion and submission of the reports by these committees.

To avoid recurrence of similar incidents, especially in such contracted fields, ONGC in consultation with the concerned corporate groups who awarded the contract, would look to review the execution part of the contract within the available framework of conditions, to ensure that a mechanism is in place for a more stringent contractual control and supervisory safety system.

As a responsible Corporate, we remain committed to work towards bringing energy security to the country and also carry out the operations in a safe and environmental friendly way while complying to all statutory and regulatory requirements.

With Regards,

Yours

Sincerely



(Santanu Das)

To,
Smt. Ilapanda Suryakala
Environmental Engineer
Andhra Pradesh Pollution control board
Regional Office: Kakinada
Andhra Pradesh- 533005.

Contract Area No. ONGC/PEC/2023/CA-16/PONAMANDA

Signed for and on behalf of: Oil and Natural Gas Corporation Limited by a duly authorized representative:	Signed for and on behalf of. Deep Industries Limited by a duly authorized representative:
Manoj Kumar Agrawal. CGM(P)-Head CMPG	Anish Shah Deputy General Manager (Marketing)
Signature of the Witness:	Signature of the Witness:

Translated TRUE TYPED COPY

RC.NO.07/SFO/RZL/2026

From
Station Fire Officer , Ragole
Dr B.R. Ambedkar Konaseema District
Date: 07.03.2026

To

Sri Y. Venkatapathi Raju,
2-232, Keshavadasu Palem Village
Sakinetiipally Mandal
Dr BR Ambedkar Konaseema District, 533252

Subject:- Andhra Pradesh State Disaster Response and Fire Services Department -
Regarding the information regarding the blowout that occurred in the
vicinity of Rajolu Fire Station.

Reference:- Sri Y. Venkatapathi Raju Kesavadasu Palem Village, Sakinetiipalli
Mandal Information Application. Date:20/02/2026

1. Copy attached. .
2. None.
3. None.

Yours Faithfully
STATION FIRE OFFICER
A.P. State Disaster Response
FIRE SERVICE DEPARTMENT
RAZOLE-533242

Andhra Pradesh State Disaster Response and Fire Services Department
Extremely dangerous fire accident report Fire Call No. 47/25-26, Date. 05-01-2028
North Region –Zone -II, Dr.BR Ambedkar Konaseema District,

1. Fire station	:	Razole
2. District	:	Dr. B. R. Ambedkar Konaseema District
3. Revenue Mandal	:	Amalapuram
4. Name of the officer at the scene of the fire	:	Shri K.N.V. Ramana, S FO i/c Razole
5. Full name and address of the person called	:	Shri K. Prakash
6. Mobile No.	:	9704682735
7. Address of the accident scene	:	Irusumanda village, Malikipuram Mandal, Dr. B. R. Ambedkar Konaseema District
8. Full name of the resident or organization name	:	ONGC Mori well no.05, Deep Industries LTD
9. Full name/address of the owner	:	ONGC, a Maharatna company of the Central Government, and Deep Industries LTD, which has taken a lease to drill in Mori well no.05
10. Approximate time of accident	:	Dated 05.01.2026 Hours 12:00
11. Date and time of call	:	Dated 05.01.2026 Hours 12:56
12. Date and time of departure of the first train	:	Dated 05.01.2026 Hours 12:57
13. Date and time of arrival at the scene of the incident	:	Dated 05.01.2026 Hours 13:13
14. The distance to the incident site	:	8 Kms.
15. Total pumping time taken to extinguish the fire / km	:	Water Tender : 00:00 PP 30 Hours, 20 Minutes
16. Why use space?	:	ONGC (Mori Well No.5)
17. Details of Property exposed to Fire, etc	:	Nearly 5 acres property ONGC Mori Well
18. A sample map showing the details of the damage and the dimensions (in red pencil) of the property, industry, buildings affected by the fire, direction of fire spread, water facilities, fire engine location, road, surrounding property etc.		
19. 1. Probable cause of the accident.	:	Gas
2. Explanation of the cause of the accident.	:	According to ONGC, in the ONGC bore well (Mori

	Deep Industries LTD, which has taken a lease to drill in well no. 5, is drilling. It was reported that a blowout caused a fire,
20. Fire extinguishing method, water, foam, :	Water
21. Used supplies. :	Hoses, portable pump
22. Estimated value of property at risk according to the owner. :	100 crores
23. 1. Estimate of damage to the premises as reported by the owner 1. Estimate of damage to the goods reported by the owner. : 2. Property damage as estimated by the police. :	70 crores
24. Value of the protected property. :	30 crores
25. Value of surrounding property. :	100 crores
26. To whom was the accident site entrusted? The resident owner is a policeman. :	ONGC
27. Did the police and other government officials report the arson site? :	No
28. Reasons for suspecting arson. :	
29. Were the property and belongings insured at the time of the accident? :	Not Informed
30. If so, name of insurance company and policy number. :	
31. Name, date, and time of the officer who last left the scene of the accident. :	Shri K. N.V Ramana
32. Details of those killed or injured in the accident. :	
33. Dead animals details. :	No

Details of the 134 fire engines that attended are attached.

	the name	Status	Date and time of arrival at the scene of the accident	Date of leaving the scene of the accident: Time	Actions taken

1	Mr. G. Srinivasulu	Addl Director (north)	07.01.2026/11:00	07.01.2026/15:00	It is important to carry out rescue operations in an orderly manner.
2	Mr. E. Swamy	RFO	05.01.2026/19:20	07.01.2026/19:25	
3	Shri N Parthasaradhi	DDR&FO	05.01.2026/14:00	10.01.2026/13:00	
4	Shri B. Srinivas	DDR&FO	05.01.2026/16:15	07.01.2026/20:00	
5	Sri B. Subbarao	ADFO	05.01.2026/18:00	07.01.2026/21:00	
6	Shri Y. Janaki Ram	ADFO	05.01.2026/18:00	06.01.2026/21:00	
7	Sri P. Srinivas	SFO	05.01.2026/15:00	09.01.2026/17:30	

36. Details of staff present: Attached

37. Cooperation of the police : There is

38. What is the state of the fire when the firefighters arrive? : full of smoke

39. Condition of roads leading to the accident site : Good ones

40. Water resources near the accident site. Distance description : There is a crop canal on the side.

41. Details if fire extinguishers break down :

42. Details of complaints made by the public : None

43. Attendance details of Ministers, Members of Parliament, Legislative Assembly Members and Senior Officials:

MP Shri G. Harish Balayogi, Garu Amalapuram

MLA Sri Sri Deva Vara Prasad,

Collector & Dr. Mahesh Kumar Ravirala IAS. Garu

SP Shri Rahul Meena,

RDO Sri Madhavi, Garu, Amalapuram

44. Other details. While Deep Industries LTD, which had taken a lease to drill Mori well 5 in Irumanda village, ONGC borewell, was drilling, the Rajol fire station received a call over the phone that there was a gas leak due to excessive pressure. Immediately after receiving the call, vehicle AP28TE8109 with PP481 and crew left the Rajol fire station and reached the fire spot. The information about the leaking gas was conveyed to DDR&FO. Shri N Parthasarathy and assistant call vehicles were requested. The rig suddenly caught fire. The rig was filled with gas and there was a loud noise. Revenue

officials evacuated the people in the surrounding villages. ONGC fire engines and Kothapeta fire engine AP16TE5783, PP ST-11, 180 1 AP16TE 7346, PP 1510 6 1 vehicle AP16TJ 7008 and PP 24 reached the fire accident site. ONGC CRISIS MANAGEMENT TEAM also reached the fire accident site and assessed the situation and informed the higher authorities. A 60-ton crane due to bowout at the fire accident site. A hydra crane, a rig carrier crane were also burnt in the fire. Water was pumped in the fire engine with the help of PPs to prevent the fire from spreading to the surrounding trees and coconut trees. Since the morning of 06/01/2026, water was pumped on the surrounding trees, grass fields and coconut trees to prevent them from burning due to the heat. On the same day morning, Addl Director Sri. G. Srinivasulu visited the blow out site. Addl Director Sri. G. Srinivasulu, RFO Sri E. Swamy and DDR&FO Sri.N. Parthasarathy spoke to the ONGC CRISIS MANAGEMENT TEAM. Today, the entire ONGC team and AP Fire State Service personnel were involved in cooling the area where water was sprayed. 07/01/2026

The intensity of the blowout fire was reduced slightly by pumping water to the surrounding areas and ONGC vehicles were kept on standby to assist them in the morning. The fire was completely extinguished by ONGC CRISIS MANAGEMENT TEAM at 10:30 AM on 10/01/2026. Chemicals were injected into the borewell.

The borehole was completely covered with the materials after the operation was completed. The ONDC officials said that the operation was over and the Razolu returned to the center with the permission of the DDR&FO.

Signature of the Assistant District Fire Officer, date.

Signature of the Central

Officer. Date.

45. District Fire Officer's Opinions:

Signature of the District

Fire Officer,

Regional Fire Officer's comments:

Regional Fire

Officer

Signature, Date.

RC.NO.07/SFO/RZL/2026

నుండి

స్టేషన్ ఫైర్ ఆఫీసర్

రాజోలు

Dr B.R.అంబేద్కర్ కోనసీమ జిల్లా

తేదీ: 07.03.2026

నకు

శ్రీ Y. వెంకటపతి రాజు,

2-232, కేశవదాసు పాలెం గ్రామం

సకినేటిపల్లి మండలం

Dr BR అంబేద్కర్ కోనసీమ జిల్లా, 533252

విషయం:- ఆంధ్రప్రదేశ్ రాష్ట్ర విపత్తు స్పందన మరియు అగ్నిమాపక సేవల శాఖ- రాజోలు
అగ్నిమాపక కేంద్రము పరిధి లో జరిగిన భో అవుట్ గురించిన సమాచారము
తెలుపుట గురించి.

సూచిక:-శ్రీ Y. వెంకటపతి రాజు కేశవదాసు పాలెం గ్రామం, సకినేటిపల్లి మండలం సమాచార
దరఖాస్తు. తేదీ:20/02/2026

1.నకలు జతపరచడం

2. లేదు

3. లేదు

ఇట్లు

K. V. Rama

STATION FIRE OFFICER
A.P. State Disaster Response
FIRE SERVICE DEPARTMENT
RAZOLE -533242

ఆంధ్రప్రదేశ్ రాష్ట్ర విపత్తు స్పందన మరియు అగ్నిమాపక సేవల శాఖ

అతి ప్రమాదకరమైన అగ్ని ప్రమాద నివేదిక ఫైర్ కార్డ్ నెంబరు 47/25-26, తేది. 05-01-2026

ఉత్తరం ప్రాంతం - జోన్ -II, Dr.B.R.అంబేద్కర్ కోనసీమ జిల్లా.

1. అగ్నిమాపక కేంద్రం : రాజోలు
2. జిల్లా : Dr. B. R.అంబేద్కర్ కోనసీమ జిల్లా,
3. రెవెన్యూ మండలం : అమలాపురం
4. అగ్నిప్రమాద స్థలం వద్ద గల అధికారి పేరు / హోదా : శ్రీ K. N. V. రమణ, S FO i/c రాజోలు,
5. పిలచిన వారి పూర్తి పేరు , చిరునామా : శ్రీ K. ప్రకాష్ .
6. పిలచిన విధానము, టెలిఫోన్ నెం. లేక ఇతర పద్ధతులు : Cell: 9704682735
7. ప్రమాదస్థలి చిరునామా : ఇరుసుమండ గ్రామం,
: మలికిపురం మండలం, Dr. B. R.అంబేద్కర్ కోనసీమ జిల్లా,
8. నివసించువారి పూర్తి పేరు లేక సంస్థపేరు : 1 ఇరుసుమండ ONGC Mori well no.05
2 Deep Industries LTD
9. యజమాని పూర్తి పేరు / చిరునామా : కేంద్ర ప్రభుత్వ మహారత్న సంస్థ ONGC వారు మరియు
Mori well no.05 లో డ్రిల్లింగ్ చేయుటకు లీజు తీసుకున్న
Deep Industries LTD సంస్థ
10. ప్రమాదము సంభవించిన ఉజ్జాయింపు సమయం : ది : 05-01-2026 గం 12:00 లకు
11. పిలచిన తేది, సమయం : ది : 05-01-2026 గం 12:56 లకు
- 12 . మొదటి బండి బయలుదేరిన తేది , సమయం : ది : 05-01-2026 గం 12:57 లకు
13. సంఘటన స్థలంకు చేరిన తేది , సమయం : ది : 05-01-2026 గం 13:13 లకు
14. కేంద్ర నుండి సంఘటన స్థలానికి దూరం కి.మీ. : 8 కి.మీ.,
15. అగ్నినార్కుటకు పట్టిన మొత్తము పంపింగు కాలము / కి. మీ. : Water Tender :00:00 PP 30 గం!!: 20 ని!!
16. స్థలం ఎందుకు ఉపయోగించునది : ONGC బోరు బావి (Mori well no.05)
17. అగ్ని ప్రమాదమునకు గురియైన ఆస్తి వివరములు మొదలగునవి : సుమారు 5 ఎకరములు స్థలంలో ONGC బోరు బావి
నందు (Mori well no 5) లో డ్రిల్లింగ్ చేయుటకు లీజు తీసుకున్న Deep Industries LTD సంస్థ డ్రిల్లింగ్ చేయుచుండగా
బ్లోవౌట్ జరిగి అగ్ని ప్రమాదము సంభవించి, ఈ ప్రమాదం లో బోరు బావి డ్రిల్లింగ్ చేయు పరికరములు దానికి సంబంధించి
వాహనాలు. అగ్ని ప్రమాదమునకు గురియైనవి.
18. నష్టము యొక్క వివరములతో పాటు అగ్ని ప్రమాదమునకు గురియైన ఆస్తి, పరిశ్రమ. కట్టడములు యొక్క, కొలతలు (ఎరుపు
పెన్సిలుతో) అగ్ని వ్యాపించిన దిక్కు, నీటి వసతులు, అగ్నిమాపక వాహన స్థానము, రహదారి, చుట్టు ప్రక్కల ఆస్తి మొదలైన
వివరములతో నమూనా పటము :

19. 1. ప్రమాదమునకు ఉపించిన కారణము

: గ్యాస్

2. ప్రమాద కారణానికి వివరణ

: ONGC వారు తెలిపిన ప్రకారం ONGC బోరు బావి నందు (Mori

well no 5) లో డ్రిల్లింగ్ చేయుటకు శీజు తీసుకున్న Deep Industries LTD సంస్థ డ్రిల్లింగ్ చేయుచుండగా

బ్లోవౌట్ జరిగి అగ్ని ప్రమాదము సంబవించినది అని తెలిపినారు,

20. మంటలనార్పిన విధానం, నీరు, ఫోము, : నీరు
21. ఉపయోగించిన సామగ్రి : హోజులు, పోర్ట్ బుల్ పంపు
- ఎన్ని ట్యాంకులు నీరు : 00
- వాటరు టెండరు పంపింగు కాలము / కి. మీ : ఉపయోగించలేదు
- పార్ట్ బుల్ పంపుతో పంపింగు కాలము : 30 గంటలు ; 20 నిమిషాలు
- ట్రయిలరు పంపుతో పంపింగు కాలము : 00
- ఎన్ని డెలివరీ హోజులు వాడినవి : 11
- డివైడింగు బ్రీచింగ్ ఎన్ని వాడినవి : 01

22. యజమాని ప్రకారము ప్రమాదానికి గురియైనగురియి ఆస్తి అంచనా : 100 కోట్లు

23. 1. యజమాని తెలియజేసిన ఆవరణ నష్టం అంచనా :

2. యజమాని తెలియజేసిన వస్తువులు నష్టం అంచనా : 70 కోట్లు

3. పోలీసు వారి అంచనా ప్రకారము ఆస్తి నష్టం :

24. రక్షింపబడిన ఆస్తి విలువ : 30 కోట్లు

25. చుట్టుపక్కల ఆస్తి విలువ : 100 కోట్లు

26. ప్రమాద స్థలాన్ని ఎవరికి అప్పగించబడినది

నివసించువారు - యజమాని - పోలీసు : ONGC వారికి

27. అర్బన్ స్థలాన్ని పోలీసులకు ఇతర ప్రభుత్వ

అధికారులుకు అప్పజేప్పితిర ? : లేదు

28. అర్బన్ అని అనుమానిచుటకు కారణాలు :

29. ప్రమాదం జరిగిన నాటికి ఆస్తి , వస్తువులు భీమా చేయబడినవా ? : తెలియపర్చలేదు

30. అయినచో భీమ కంపెనీ పేరు , పాలసీ నెంబరు తేది , విలువ :

31. ప్రమాద స్థలాన్ని చివరిగా వదిలిన అధికారి పేరు, తేది, సమయం : శ్రీ K.N.V .రమణ, S F o i/c 10.01.2026

13;13

32. ప్రమాదంలో మరణించిన వారి , లేక గాయపడిన వారి వివరములు

పూర్తి పేరు

చిరునామా

మగ లేక ఆడ

లేదు.

మృత జంతువులు వివరములు :

తేదీ 32

34 హాజరైన ఫైర్ ఇంజన్స్ వివరములు : జతపరచడమైనది .

కేంద్రముపేరు	W. T. NO	బయలుదేరిన తేది సమయం	సంఘటన వర్గం	తేది సమయం	విడిచిన తేది సమయం	కేంద్రమునకు తిరిగి వచ్చిన	ప్రయాణ దూరం Km	ఖర్చయనఇంధనం	పంపింగం.ని.	ఇంధన ఖర్చు.	మొత్తం ఇంధన ఖర్చు.	బయలుదేరిన స్టాండ్ కి . మీ .	
AP 28TE 8109	05.01.2026	12:56	05.01.2026	13:13	10.01.2026	17.50	8 KM	2	---	---	2	---	---
PP NO 481	--	-	----	--	--	-	---	---	30.20	45.5 లీ	45.5 లీ	---	---

35 .ప్రమాద స్థలానికి హాజరైన అగ్గిమాపకఅధికారులుహాజరుక్రమములో ప్రథమ కేంద్రాధికారితో సహా:

క్ర.సం.	పేరు	హోదా	ప్రమాద స్థలము చేరిన తేది కాలము:	ప్రమాదస్థలం విడిచిన తేది : కాలము	తీసుకున్న చర్యలు
1	. శ్రీ G. శ్రీనివాసులు గారు	Addl Director(north)	07.01.2026/11:00	07.01.2026/15:00	క్రమ పద్ధతి లో రెస్క్యూ చర్యలు చేపట్టడం మైనది
2	. శ్రీ E స్వామి గారు	RFO	05.01.2026/19:20	07.01.2026/19:25	
3	శ్రీ N పార్థసారథి	DDR&FO	05.01.2026/14:00	10.01.2026/13:00	
4	శ్రీ B. శ్రీనివాస్	DDR&FO	05.01.2026/16:15	07.01.2026/20:00	
5	శ్రీ B. సుబ్బారావు	ADFO	05.01.2026/18:00	07.01.2026/21:00	
6	శ్రీ Y.జానకీ రామ్	ADFO	05.01.2026/18:00	06.01.2026/21:00	
7	శ్రీ P. శ్రీనివాస్	SFO	05.01.2026/15:00	09.01.2026/17:30	

36. హాజరైన సిబ్బంది వివరములు: జతపరచబడినది

37. పోలీసు వారి సహకారం

: ఉన్నది

38. అగ్గిమాపక సిబ్బంది చేరునప్పుడు అగ్గిప్రమాదం విస్తృతిలో ఉంది

: పొగలతో, నిండి ఉన్నది

39. ప్రమాద స్థలానికి పోవురోడ్లస్థితి

: బాగుగా ఉన్నది

40. ప్రమాద స్థలం దగ్గర నీరు వనరులుదూరం వివరణ

41. అగ్నిమాపకయంత్రంలుచెడిపోయినచో వివరములు

42. ప్రజలుచేసినపిర్యాదులువివరములు

43. మంత్రి వర్కులు, పార్లమెంటుబిల్లులు, శాసన సభలు, ఉన్నతాధికారులు హాజరు వివరములు :

MP శ్రీ G.హరీష్ బాలయోగి, గారు అమలాపురం

MLA శ్రీ శ్రీ వేప వర ప్రసాద్, గారు

Collector శ్రీ Dr. మహేష్ కుమార్ రవిరాల IAS, గారు

SP శ్రీ రాహుల్ మీనా, గారు

RDO శ్రీ మాధవి, గారు, అమలాపురం

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: పక్కగా పంట కాలువ కలదు

: లేవు

: లేవు

గ్రామం :
రెవెన్యూ మండలం :

44. ఇతర వివరములు. మిలికిపురం మండలం ఇరుమండ గ్రామం ONGC బోరు బావి లో Mori well 5 drilling చేయుటకు లీజు తీసుకున్న Deep Industries LTD సంస్థ డ్రిల్లింగ్ చేయుచుండగా ఒకసారిగా అధిక ప్రజలు రావడం తో గ్యాస్ లీక్ అయినది అని రాజోలు అగ్నిమాపక కేంద్రం ఫోన్ ద్వారా పిలవడం అయినది. పిలుపు అందిన వెంటనే AP28TE8109 వాహనము PP481 మరియు సిబ్బంది తో రాజోలు అగ్నిమాపక కేంద్రం నుండి బయలుదేరి అగ్ని ప్రమాద స్థలమునకు చేరి లీక్ అవుతున్నా గ్యాస్ గురించి సమాచారం ను DDR&FO. శ్రీ N పార్థసారథి గారికి తెలియపరచి అసిస్టెంట్ కాల్స్ వాహనములను కోరడం జరిగినది. లిగ్ ఒక్కసారిగా దానికి అదే మంటలు అంటుకున్నది. లిగ్ నుండి గ్యాస్ మంటలు విపరీతంగా శబ్దములు వచ్చుచున్నవి. రెవిన్యూ వారు చుట్టుపక్కల గ్రామాలలో ప్రజలను ఖాళి చేయించారు. ONGC అగ్నిమాపక వాహనములు మరియు కొత్తపేట అగ్నిమాపక వాహనము AP16TE5783, PP ST-11, అత్తిలి అగ్నిమాపక వాహనము AP16TE 7346, PP 1510 నరసాపురం అగ్నిమాపక వాహనము AP16TJ 7008 మరియు PP 24 అగ్ని ప్రమాద స్థలమునకు చేరినవి. ONGC CRISIS MANAGEMENT TEAM కూడా అగ్ని ప్రమాద స్థలమునకు చేరి పరిస్థితి నిలంచనా వేసి ఉన్నతాధికారులకు తెలియజేసింది. అగ్ని ప్రమాద స్థలములో బ్లోవౌట్ కారణంగా 60 టన్నుల క్రేన్ , ఒక హైడ్రా క్రేన్ , లిగ్ కాలియర్ క్రేన్ కూడా మంటలలో కాలిపోయినవి. మంటల వేడికి ప్రక్కలకు చెట్లు, కొబ్బరి చెట్లకు వ్యాపించకుండా అగ్నిమాపక వాహనములో PP ల సహాయంతో నీరుని పంపింగ్ చేయడం జరిగినది. 06/01/2026 తేదిన ఉదయం నుంచి చుట్టుపక్కల చెట్లు, గడ్డివాములు మరియు కొబ్బరి చెట్లు వేడికి కాలిపోకుండా వాటిపై నీరుని పంపింగ్ చేయడం జరిగినది అదే రోజు ఉదయం Addl Director శ్రీ. G. శ్రీనివాసులు గారు బ్లా అవుట్ సైడ్ ను సందర్శించడం జరిగినది. Addl Director శ్రీ. G. శ్రీనివాసులు గారు, RFO శ్రీ E.స్వామి గారు మరియు DDR&FO శ్రీ. N. పార్థసారథి గారు ONGC CRISIS MANAGEMENT TEAM తో మాట్లాడటం జరిగినది. ఈరోజు మొత్తం ఓఎన్ఐసి వారుతో ఏపీ ఫైర్ స్టేట్ సర్వీస్ వారు వాటర్ స్ప్రే చేసే పరిసరాలను చల్లబరచడం జరిగినది చేయడం జరిగినది. 07/01/2026 తేదిన ఉదయం చుట్టుపక్కల పరిసరాలకు వాటర్ పంపింగ్ చేయడం మరియు ఓఎన్ఐసి వారికి సహాయంగా స్టాండ్ బై గా వాహనాలను ఉంచడం జరిగినది బ్లోవౌట్ యొక్క మంటలు తీవ్రత కొంచెం తగ్గుముఖం పట్టినది. 10/01/2026 తేదిన ఉదయం 10:30 సమయంలో ONGC CRISIS MANAGEMENT TEAM వారు పూర్తిగా ఆర్పి వేయడం జరిగినది. బోరుబావిలోనికి కెమికల్

పదార్థాలు ను పంపించడంతో బోరుబాది పూర్తిగా ముసుకుపోయింది. తీంతో ఈ ఆపరేషన్ పూర్తి అయినది. ఓఎన్ఐసి అధికారులు ఆపరేషన్ ముగిసినది అని చెప్పడంతో DDR&FO గారు అనుమతితో రాజోలు కేంద్రమునకు తిరిగి రావడం అయినది

సహాయ జిల్లా అగ్నిమాపక అధికారి సంతకం, తేది.

కేంద్రాధికారి సంతకం , తేది.

45. జిల్లా అగ్నిమాపక అధికారి అభిప్రాయములు :

తేది.

జిల్లా అగ్నిమాపక అధికారి సంతకం,

ప్రాంతీయ అగ్నిమాపక దళ అధికారి అభిప్రాయములు :

సంతకము, తేది.

ప్రాంతీయ అగ్నిమాపక దళ అధికారి

Reply to Public Grievance Application by Ventapathiraja Yanumula vide Reg No MOEAF/E/2026/0000081

Grievance description	Reply
Date of Incident 05.01.2026 Location Irusumanda village Malkipuram Mandal Dr B R Ambedkar Konaseema District Companies Involved Oil and Natural Gas Corporation (ONGC) and Deep Industries Affected Areas Gas leak spread into four surrounding villages causing panic among residents	The mentioned gas leak followed by fire on 05.01.2026 was an unfortunate event which happened during workover operation by the M/s Deep Exploratory Services Pvt. Ltd. (DESPL) in well MORI#5. The MORI field was handed over to the contractor M/s Deep Industries Limited (DIL) by ONGC as part of the production enhancement contract (PEC) through open tender competitive bidding process with the objective to improve recoveries and enhance production from its small and marginal fields. The contract agreement is for a period of 15 years. The contractor was to carryout workover jobs as part of the contract conditions for enhancement of production from the field. M/s DESPL deployed the workover rig, DR#11 at MORI#5 well site for production enhancement through zone transfer.
Lack of Safety Equipment and Protocols. The inability of ONGC and Deep Industries to control the gas leak and subsequent fire raises serious questions about the safety measures and protocols in place. The apparent lack of adequate safety equipment contributed to the failure to manage and contain the incident promptly.	The incident does not indicate lack of safety equipment or protocols. Uncontrolled gas leakage was reported at 12:23 hrs after perforation operation which was being carried out by the logging unit outsourced by M/s DESPL, due to which complete evacuation of crew was carried out for safety. The gas cloud caught fire at around 12:50 hrs resulting into a fire. ONGC on receipt of the information promptly mobilized its required resources and team including 'Crisis Management Team' and Fire Tenders and took control of the situation. Situation was immediately informed to the district administration and ONGC higher Management. Senior officers of the Rajahmundry Asset were stationed at the location and supervised the entire operation in close coordination with the District Administration and elected public representative. Some of the equipment and resources were also airlifted from the northeastern part of the country on priority. Emergency Control Rooms were set up at the field location (Kesanapalli GGS), at ONGC Base Office Rajahmundry and also at ONGC Corporate Office at Delhi for effective coordination and response. Regular communication channel was available between different agencies including the District Administration, MoPNG, DGH and ONGCs Corporate Office at Delhi. Director (T&FS) of ONGC stationed himself at the at the location and monitored and supervised the entire operations till the capping of the well, which reflected the seriousness on part of the ONGC management to respond to the situation as a responsible corporate. It is ONGC with its own expertise and capabilities which controlled the fire and capped the well along with subdue of the well in record time of 5 days which clearly demonstrates the competency and readiness of ONGC in handling this type of emergency. Accordingly, the response reflects timely action, adequate safety systems, and effective incident management, with public and personnel safety accorded the highest priority.
Public Safety Negligence The KG Basin region seems to be lacking in necessary public safety infrastructure, as evidenced by the absence of a proper fire station in the every mandal head quarter Residents were forced to flee their homes out of sheer panic, highlighting the inadequate preparedness for such emergencies.	Safety is given topmost priority by the top management of ONGC and is monitored at the highest level of the organization. ONGC on its part follows the best industry practices in conduct of its petroleum operations. The company has in place a comprehensive well control and emergency management system, Disaster Management Plan, standard operating systems for each of the operations and follows industry wide accepted best safety practices. Safety systems of ONGC are regularly audited by the external agencies like DGMS, OISD, along with stringent cross Asset Internal safety audits.

	The Production Enhancement Contract entered by ONGC with M/s Deep Industries Limited is an arrangement through which the contractor is obligated to conduct all Petroleum Operations in the Contract Area with all diligence, expeditiously, efficiently and in a safe and workmanlike manner at all times complying with Laws and Good International Petroleum Industry Practices (GIPIP). There are adequate and comprehensive safeguards inbuilt in the PEC to ensure that the contractor has total accountability and responsibility for ensuring the safety of operations and environmental safeguards. Accordingly, the allegation of public safety negligence on the part of ONGC is not substantiated.
Environmental Impact This blowout has resulted in a significant environmental disaster, the consequences of which could be long-lasting and far-reaching for the local ecology and communities.	The Contractor is also responsible for safety and environment protection along with the strict adherence to the safety and environmental norms as required by the Authority and Law for the Contract Area, during the Contract Period. In the event of any emergency or accident arising from the Petroleum Operations affecting the environment, the Contractor shall take such action as may be prudent and necessary in accordance with Good International Petroleum Industry Practice and Law in such circumstances. Inquiry by the external statutory bodies like DGMS, OISD are under progress. Inquiry committee has also been formed at the Corporate level and Asset level to investigate the root causes of the incident along with the fixing of the responsibilities and the committees are examining with due diligence. For monitoring the environmental impact of the incident, ONGC promptly engaged an NABL accredited agency for monitoring the air, water and noise quality parameters in the area. The equipment and resources were deployed from the very next day of the incident. Environmental impact, if any, was localized and temporary in nature, confined to the vicinity of the incident site. No significant or irreversible damage to the surrounding environment, ecology, or habitations has been observed. As a responsible Corporate, ONGC remains committed to work towards bringing energy security to the country and also carry out the operations in a safe and environmentally friendly while complying to all statutory and regulatory requirements.

Reply to Public Grievance Application by Ventapathiraja Yanumula vide Reg No DOPAT/E/2026/0000245

Grievance Description	Reply
1 Safety Negligence There appears to be a significant lack of safety measures and equipment both in monitoring and mitigating potential hazards related to gas drilling.	The blowout incident on 05.01.2026 was an unfortunate event which happened during workover operation by M/s Deep Exploratory Services Pvt. Ltd. (DESPL) in well MORI#5. The incident happened at 12:23 hrs immediately after the perforation operation which was being carried out by the logging unit outsourced by M/s DESPL. Due to which complete evacuation of crew was carried out for safety. The gas cloud caught fire at around 12:50 hrs resulting into a fire. The MORI field was handed over by ONGC to M/s Deep Industries Limited (DIL) under a Production Enhancement Contract (PEC), awarded through open tender competitive bidding process, with the objective of improving recovery and enhancing production from small and marginal fields. The PEC agreement, which is valid for a period of 15 years, is a robust contractual framework, under which the contractor is obligated to comply with all applicable laws, statutory requirements, and to follow Good International Petroleum Industry Practices (GIPIP) in execution of all operations. ONGC follows a robust safety management system and follows all statutory regulations and adheres to the best industry safety standards. The incident was an industrial emergency which was handled promptly and professionally. Despite the operations being carried out by the contracted party, ONGC took charge of the situation and immediately activated its Disaster Management Plan (DMP), mobilised Crisis Management Teams (CMT & RCMT), evacuated personnel safely, barricaded the area, informed district authorities and commenced firefighting, cooling and well control operations. After extensive preparatory and well control operations, the well was successfully capped on 10.01.2026 at 11:30 hrs in a record five days' time with full cooperation and support from the local administration. There was no loss of life or injury. Inquiry teams have been set up by ONGC both at regional Asset level and also at the Corporate to identify the root cause of the incident and further strengthen the systems and procedures. Teams from statutory authorities including DGMS and OISD have also visited the incident site and investigating independently
1. Regulatory Oversight Failure The competence of the state authorities in monitoring and regulating these activities is questionable, as there has been a lack of technical understanding and intervention in preventing such incidents	As stated, the blowout at MORI#5 was an unfortunate event. The regulatory framework in the form of Oil Mine Regulations and comprehensive statutory guidelines in the form of OISD standards, which exhaustively covers such risks and provide guidelines to be followed, are strictly complied in all our oil field

	operations. As part of the routine inspections, DGMS team had visited DR-11 workover rig in November 2025. Post incident, all statutory authorities including DGMS, OISD, APPCB and the District Administration have inspected the site. ONGC is fully cooperating and has submitted / is submitting all documents, records and reports as sought by the authorities.
2. Contractual Malpractices Allegations suggest possible collusion between ONGC and Deep Industries in the tender allocation for the Rajahmundry Asset warranting scrutiny for potential corruption and conspiracy	All contracts of ONGC, including the PEC contract, are awarded through transparent, competitive and established public sector procurement procedures following due procedures, approvals and vigilance oversight.
3. Recurrent Hazards Patterns of similar incidents in the KG Basin Area raise concerns about ongoing operational malpractice and oversight failures, aggravating public danger	The incident dated 05.01.2026 is not indicative of any recurrent hazard pattern in the Krishna–Godavari (KG) Basin. It is an isolated incident. The only earlier occurrence in the region was a minor gas leak (without fire) at Well SRAC on 09.09.2016 in Dr. B. R. Ambedkar Konaseema District, which was successfully controlled the next day. ONGC examines every incident independently on its technical and operational merits and implements corrective and preventive measures as required. Operations are carried out in accordance with statutory regulations, approved safety standards, and established industry practices, with public safety as a key priority. In view of the above, the concern regarding recurrent hazards due to operational malpractice or oversight failures in the KG Basin is not supported by facts.
4. Previous Investigations Deep Industries has a history of previous CBI cases indicating a need for thorough re-evaluation of their operational integrity and compliance with legal standards	May be answered by relevant department.